

(b) There was no change in the policy NAFED entered into an agreement with a buyer in Malaysia for export of 50,000 tonnes of onions to Malaysia and Singapore during the period from 16-5-1981 to 15-5-1982;

(c) Representations were received against the export of onions to a single buyer for Malaysia and Singapore.

(d) NAFED has rescinded the contract for export of 50,000 tonnes of onions to a single buyer in Malaysia during the period from 27-5-1982 to 26-5-1983.

**Apparels Export Promotion Council,  
New Delhi**

5375. SHRI ASFAQ HUSSAIN: Will the Minister of COMMERCE be pleased to state whether Government propose to amend the Import and Export Control Act, 1947 to permit the Apparels Export Promotion Council, New Delhi to take following action in pursuance of Public Notice No. 61 ETC(PN)81 dated 10th August, 1981 issued by the CCI&E and the Quota Circular No. QP, 52/81 dated 25th September, 1981 issued by the said Council;

(a) to charge higher fees for export quota allotments than prescribed under Clause 3A of the Export Trade Control Order 1977;

(b) to amend Sec. 4M of the said Act to allow appeals in respect of quota allotments against decisions of the Apparels Export Promotion Council to be heard by the Textiles Commissioner assisted by a Board; and

(c) to amend Clause 7 of the said Export Trade Control Order 1977 to permit Apparels Export Promotion Council to debar exporters from receiving export quotas?

**THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
P. A. SANGMA):** (a) to (c) No such proposal is under consideration at present.

**Financial Assistance to Tea Growers/  
Companies in Cachar and Tripura  
United Commercial Bank, Calcutta**

5376. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of small tea growers/companies situated in Cachar and Tripura and producing below 1.5 lacs kilogrammes of tea annually are still facing extreme crisis in obtaining proper financial assistance from United Commercial Bank, Calcutta with which these are in such arrangement;

(b) if so, the total number and names of tea gardens along with the details of sanction and dates accorded by the bank for the season 1982-83;

(c) whether there has been much delay in the matter of extending proper finance based on each of their needs;

(d) if so, the reasons therefor; and

(e) steps being taken to see that the Bank provides these small tea growers adequate timely finance?

**THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI JANNARDHANA POOJARY):** (a) to (e). Information is being collected and to the extent available and permissible in terms of Section 13 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the customs and usages prevalent amongst bankers will be laid on the Table of the House.

**Incentives for multinational companies  
to boost exports**

5377. SHRI B. V. DESAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government are in the process of evolving a comprehensive policy of incentives for the multinational companies to enable them to boost their exports;